

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 398 OF 2025

IN THE MATTER OF:

Shubh Rachna

...Applicant

Versus

Delhi Development Authority & Ors

...Respondents

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3.	Proof of Service	

Applicant

Through

Date:

Place: New Delhi


Yudhvir Singh Chauhan
Advocate for the applicantChamber No. 276, Lawyer's Chambers Block- II,
Delhi High Court, New Delhi - 110003

OFFICE OF THE SUB DIVISIONAL MAGISTRATE /PIO, VASANT VIHAR
OLD TERMINAL TAX BUILDING, KAPASHERA, NEW DELHI

F. No. SDM/PIO/VV/2015/ 889

Dated:- 05/11/15

To

Sh. Abdul Rashid Ansari
Hon Flying Officer (Retd.)
H No-A-37/2 Block-A Vasant Kunj Enclave
Near Mosque, Vasant Kunj, New Delhi-70.

Sub:- **Regarding RTI Application Under RTI Act 2005.**

With reference to your RTI application.

In this connection, it is stated that as per the report of revenue staff, your reply as given below:-

1. Not Available in the O/o SDM (VV).
2. Photocopy of Khasra No-942 Revenue Record Enclosed.
3. AS above.

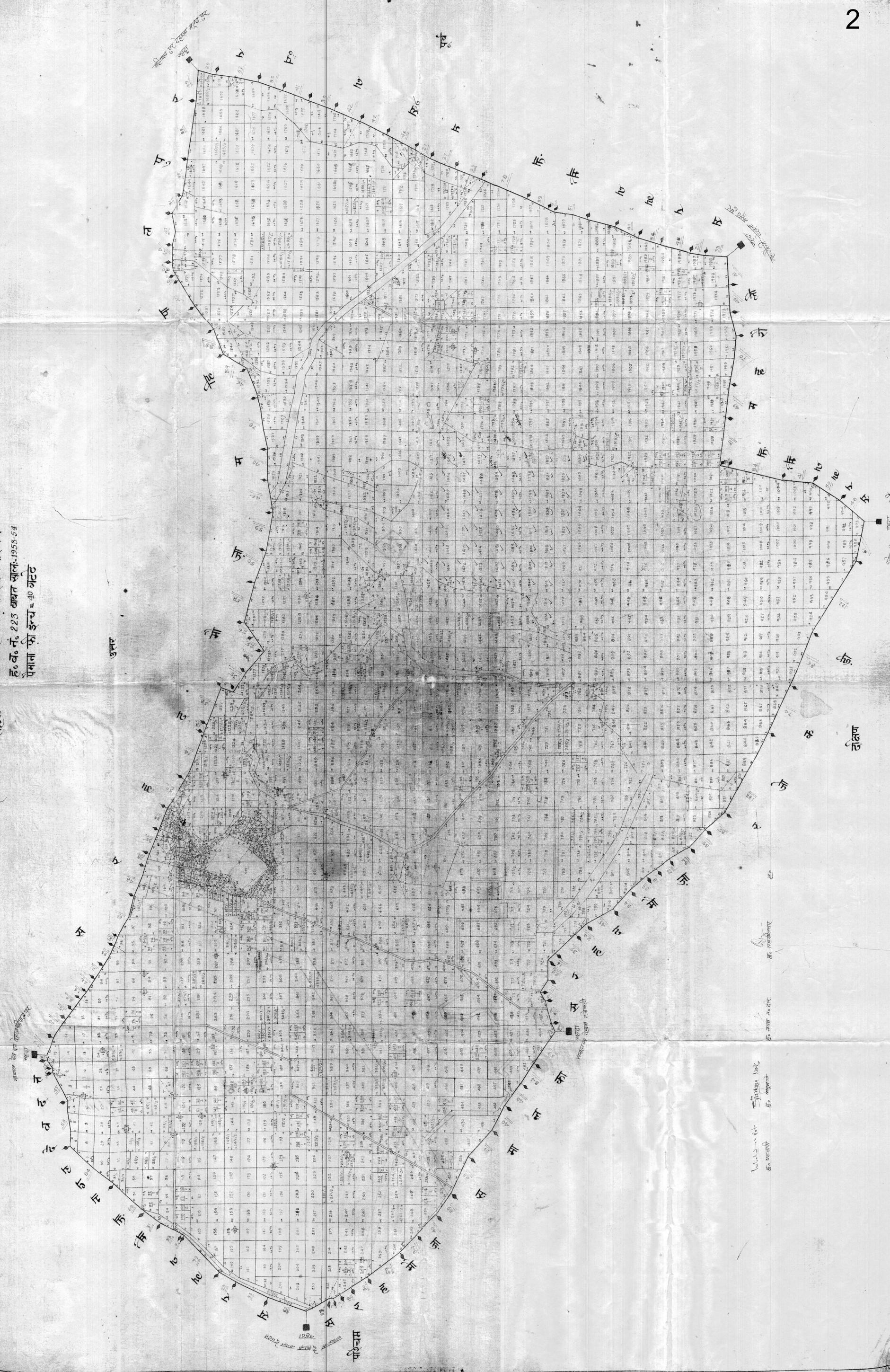
If you are not satisfied the reply. You may file appeal with First Appellate Authority within 30 days from the date of supply of this information. The address of First Appellate is as under:-

Additional District Magistrate/ First Appellate Authority
O/o District Magistrate (New Delhi District)
12/1 Jam Nagar House, Shahjahan Road
New Delhi-110011.



Dr. Sonal Swaroop, IAS
SDM/ PIO, Vasant Vihar

शिक्षण कीला बन्दी मोजा मन्िकपुर कोही अर्क रंगपुरी तहसील बसन्त विहार जिला दक्षिण पश्चिम
 ह० व० नं० 223 काबत साल-1953-54
 पैमाना फी इन्च = 40 गजटे



उत्तर

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Report on Complaint ID: SNS2025075141P

This report is submitted in reference to the complaint received from the Monitoring Committee through their letter dated 15.07.2025, regarding illegal and unauthorized construction on forest land located at Khasra Nos. 1497 to 1835 in Village Rangpuri (also known as Malikpur Kohi), A and B Block, Vasant Kunj Enclave, New Delhi.

Joint Inspection Details:-

- A joint inspection was conducted on 11.08.2025 by Sh. Suraj, Forester and concerned Forest Guards of Rangpuri Village along with Sh. Parveen, Assistant Engineer (AE), MCD, Sh. Subodh, Patwari Revenue Department.

The above mentioned officials were not able carry out the full survey of Khasra Nos. 1497 to 1835. They stated that the presence of the complainant is necessary on-site to identify the specific building or house in question. They can specify only which khasras belong to forest.

As per previous Complaint reference:-

(A similar complaint (ID: SNS2024101811P) was earlier received from the Monitoring Committee through their letter dated 16.10.2024). The complaint involved encroachments on Khasra Nos. 1498, 1794, 1797, and 1798 in Village Rangpuri.

At that time, following actions had been taken in response to the complaint mentioned above.

- At Khasra No. 1498, approximately 7130 sq. ft. (around 800 square yards) of forest land was cleared of encroachments in February 2024.
- Wire fencing was installed around the cleared area.

As per current complaint ID (SNS2025075141P) regarding illegal and unauthorized construction on forest land located at Khasra Nos. 1497 to 1835 in Village Rangpuri (also known as Malikpur Kohi), A and B Block, Vasant Kunj Enclave, New Delhi. Out of all the above mentioned khasras, total 21 khasras belong to Forest Department and out of these 21 khasra, only 11 khasras have encroachment issues.

The details of 11 khasras are mentioned are follows:-

Khasra No.	Notification 1996	STF Report	Divisional Commissioner (Affidavit)	Revenue Map	Remark
1498	As per notification 1996, 4-bigha 16-Biswa, Forest Land	3 Bigha-15 Biswa (Pvt. Ownershi p & excess notificati on)	Annexure R-7(Pvt. Area notified as Forest land) Annexure R-8 (Khasra no. notified in excess than area available in the	Area =3161sq . meters, Private as per revenue map	During inspection it was found that khasra no. 1498 (3 Bigha, 15 Biswa) is Forest Land and Approx 7130 sq feet (800 gaj) forest area is made free from encroachment in month of February 2024 and wire

11/7/26

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			revenue record) 1 Bigha, 1 Biswa Annexure R-25 Abadi encroachment(3-15)		fencing has been done. Also it was found that 2 vacant plots measuring an area of approx 3500 sq feet & 4000 Sq feet may retrieve. Total 11 multistoried buildings are constructed on this khasra.
1504	4 Bigha 10 Biswa	4 Bigha 10 Biswa	Not mentioned in Affidavit	Yes	
1505/2	4 Bigha 7 Biswa	4 Bigha 7 Biswa	Not mentioned in Affidavit	Yes	
1516	3 Bigha 12 Biswa	3 Bigha 12 Biswa	Not mentioned in Affidavit	Yes	
1515	5 Bigha 15 Biswa	5 Bigha 15 Biswa	Not mentioned in Affidavit	Yes	
1472/2	Not mentioned in under 1996 notification	Not mentioned in STF report	Not mentioned in Affidavit	Yes	As per revenue map, this is Forest land but allotted
1825	4 Bigha 16 Biswa	4 Bigha 16 Biswa	Not mentioned in Affidavit	Yes	
1827	5 Bigha 0 Biswa	5 Bigha 0 Biswa	Not mentioned in Affidavit	Yes	
1829	4 Bigha 16 Biswa	4 Bigha 16 Biswa	Not mentioned in Affidavit	Yes	
1830	3 Bigha 1 Biswa	3 Bigha 1 Biswa	Not mentioned in Affidavit	Yes	
1779	Not mentioned in under 1996 notification	Not mentioned	Not mentioned in Affidavit	Yes	As per revenue map shown as forest land.

In view of this, a letter has been sent to the District Magistrate (DM), New Delhi, requesting to schedule a DTF (District Task Force) or STF meeting to discuss the matter and to take action as per rules.

As per the information mentioned above khasra no. 1498 has the area also which belongs to Pvt. Ownership (As per the affidavit of Divisional Commissioner). The same can be verified and checked by Revenue Officials.

Moreover, as per information received telephonically from Revenue Officials, a meeting is going to conduct in upcoming week for further necessary action


FORESTER


FOREST GUARD